

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 12
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd Petitioner

Order under Section 230-232

Order delivered on 21.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant Mr. Kamal Kant Jha, Adv. with Mr. S.B. Singh, DDG
(AS) & Mr. Akhilesh Kumar Trivedi, Director (AS-V)

ORDER

The Applicant is directed to issue notice the Respondents to file their reply within 10 days hereof.

List this CA-341/2020 for hearing on **22.09.2020**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

21.08.2020
Ritu Sharma